

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 8632 OF 2011

U.P.JAL NIGAM & ANR.

Appellant (s)

VERSUS

L.I.C.EMP.COOP.HNG.SOCIETY LTD.& ANR.
(OFFICE REPORT ON DEFAULT)

Respondent(s)

Date: 26/11/2012 This Appeal was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE MADAN B. LOKUR
(IN CHAMBERS)

For Appellant(s)

Mr. Abhinav Singh,Adv.
Ms. Mridula Ray Bharadwaj,Adv.

For Respondent(s)

Mr. K.K. Mohan,Adv.
Mr. Gunnam Venkateswara Rao ,Adv

UPON hearing counsel the Court made the following
O R D E R

By way of last opportunity, eight weeks' time is granted to the counsel for the appellants to file the statement of case.

Respondents may file the statement of case within four weeks thereafter.

(KUSUM SYAL)	(SUKHBIR PAUL KAUR)	
SR.P.A	COURT MASTER	